

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH**

**T.P.No.31/16 IN  
Co.P.No.63/11**

**Under Section 397-398 of Companies Act, 1956**

**IN THE MATTER OF  
PRAVEEN NALLAPOTHULA  
AND  
TELE DNA COMMUNICATIONS PRIVATE LIMITED & ORS**

**Order delivered on: 19.02.2018**

Coram: Hon'ble Shri Ratakonda Murali, Member (Judicial)  
Hon'ble Shri Ashok Kumar Mishra, Member (Technical)

Between

Mr. Praveen Nallapothula  
S/o Mr. Soundara Raja Naidu,  
Residing at  
A 901, Gopalan Atlantis,  
ECC Road, whitefield,  
Banglore – 560066

...Petitioner

And

Tele DNA Communications Private Limited  
A company incorporated under the Companies Act, 1956  
Having its Registered office at:  
#6 and 7, Hosur Road, First Floor,  
SVR Privilege Building,  
Madiwala,  
Banglore- 560068  
(Represented by its authorised signatory Mr.C.S.Venugopal Rao Chittory)

...Respondent

For the Petitioner (s) : Perika. K. Arjun, Advocate

For the Respondent : 1. N.K.Dilip,  
M.G. Nanjappa,  
Vivek.B.S, Advocates for R1 And  
2. K. Kiran Gupta, Advocate for R2 to R6.

## ORDER

The petition is listed before the Bench for hearing. When the matter is taken up, compromise memo along with terms of compromise is filed on behalf of both sides, signed by the parties. The terms were explained to the Petitioner who is present in person, who is represented by the counsel and he is also present. Shri. R. Kiran Gupta and Shri C S Venugopala Rao were present in person and they are also represented by their counsels. Parties present in the Tribunal informed that they are aware of the terms of compromise incorporated in the compromise memo filed today. Parties also informed terms of compromise are binding on them. Counsels requested the Tribunal to record the compromise between parties and dispose off the matter in terms of compromise. Tribunal explained the terms of compromise memo to the parties who admitted them true and correct. The companies i.e. R1, R2 and R3 have to adhere to the time of implementing the terms of compromise.

Accordingly, the matter is disposed off in terms of compromise memo. IA's if any pending in this Petition stands closed.

  
(ASHOK KUMAR MISHRA)

MEMBER, TECHNICAL

  
(RATAKONDA MURALI)

MEMBER, JUDICIAL